

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 130/MP/2022

**Coram:
Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member**

Date of Order: 14th September, 2023

In the matter of

Treatment of transmission charges of Torrent Power Grid Limited's transmission System in view of the fact that the same was conceptualised for supply of power from SUGEN CCPP to Petitioner's licenced area.

**And
In the matter of**

**Torrent Power Grid Limited,
"Samanvay", 600, Tapovan, Ambawadi,
Ahmedabad-380015
.....Petitioner**

VERSUS

- 1. Torrent Power Grid Limited,
"Samanvay", 600, Tapovan, Ambawadi,
Ahmedabad-380015**
- 2. Western Regional Power Committee,
F-3, MIDC Area, Maril,
Opp. SEEPZ, Central Road,
Andheri (East),
Mumbai-400093**
- 3. National Load Dispatch Centre,
Power System Operation Corporation Limited,
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi 0110016.**
- 4. Gujarat Energy transmission corporation,
Sardar patel Vidyut bhavan, race course,
Vadodara-390007**

5. State Load Dispatch Center-Gujarat,
Gujarat Energy Transmission Corporation Ltd.
132 KV Gotri Sub-Station Compound,
Near T.B. Hospital, Gotri Road,
Vadodara-390007.

6. Western Regional Load Despatch Center,
F-3, M.I.D.C. Area, Marol,
Andheri (East), Mumbai-400093

7. Central Transmission Utility of India Limited,
First Floor, Saudamini, Plot No. 2, Sector-29,
Near IFFCO Chowk Metro Station,
Gurgaon-122001

.....Respondents

Parties Present:

Shri Gaurav Dudeja, Advocate for the Petitioner
Ms. Divya Sharma, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Singh, CTUIL

ORDER

The Petitioner, Torrent Power Limited (“TPL”), has filed the present Petition along with the following prayers:

“(a) Declare that from date of the order passed by this Hon’ble Commission, the Petitioner shall bear the transmission charges towards Said Transmission System;

“(b) Declare that the Petitioner shall not be liable to pay transmission charges for power supplied from SUGEN CCPP to a third party by utilizing ISTS other than Said Transmission System.”

2. The matter was called for a hearing on 12.9.2023. During the course of the hearing, the learned counsel for the Petitioner sought permission to withdraw the present Petition. The Learned Counsel for the Respondent had no objection in this regard.

3. Considering the submission of the learned counsel for the Petitioner, the Petitioner is permitted to withdraw the present Petition.

4. Accordingly, Petition No. 130/MP/2022 is disposed of as withdrawn.

Sd/-
(P. K. Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I. S. Jha)
Member

sd/-
(Jishnu Barua)
Chairperson